

**Central Administrative Tribunal
Madras Bench**

OA 310/01574/2018

Dated Wednesday the 28th day of November Two Thousand Eighteen

P R E S E N T

**Hon'ble Mrs. Jasmine Ahmed, Member (J)
&
Hon'ble Mr. R.Ramanujam, Member(A)**

N.M.Thilorthamai,
W/o. T.R.Srikanth,
No. 41, Sivarama Iyer Street,
Meenakshi Nagar,
Villapuram,
Madurai 625012. .. Applicant

By Advocate **M/s. R. Malaichamy**

Vs.

- 1.Union of India,
rep by the Director of Postal Services,
O/o the Postmaster General,
Southern Region (TN),
Madurai 625002.
- 2.The Senior Superintendent of Post Offices,
Madurai Division,
Madurai 625002. .. Respondents

By Advocate Mr. Su. Srinivasan

ORAL ORDER

Pronounced by Hon'ble Mrs. Jasmine Ahmed, Member(J)

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“1. To call for the records of the 2nd respondent pertaining to his order made in Memo No. F1/IV/2013-14 dated 23.10.2018 and set aside the same; consequent to

2. Direct the respondents to refund the amount recovered from the pay of the applicant, if any; and
3. To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.”

2. Learned counsel for the applicant states that the applicant has submitted an appeal dated 05.11.2018 which has not been decided yet by the Appellate Authority.

3. Accordingly counsel for the applicant states that he will be happy and satisfied if a direction is given to the respondents to decide his appeal within a time bound manner.

4. Mr. Su. Srinivasan takes notice for the respondents.

5. Accordingly the respondents are directed to decide the appeal pending before the Appellate Authority within six weeks from the date of receipt of certified copy of this order. Learned counsel for the applicant prays for the stay of

the operation of the impugned order itself. As the appeal is pending, at this stage we are not inclined to put interference in this matter. We direct the Appellate Authority to take a decision in regard to the stay of the impugned punishment order.

6. OA is disposed of at the admission stage. Nothing is commented on the merits of the case.

(R. Ramanujam)
Member (A)

AS

28.11.2018

(Jasmine Ahmed)
Member(J)